

**Central Administrative Tribunal
Principal Bench**

**RA No.10/2018
MA No.114/2018
in
OA No.1240/2015**

New Delhi, this the 16th day of January, 2018

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mrs. P. Gopinath, Member (A)**

Veena Rajput ... Applicant

Versus

Union of India & others ... Respondents

O R D E R (in circulation)

Justice Permod Kohli, Chairman :

Existence of error apparent on the face of record is *sine qua non* for entertainment of the review petition.

2. We have perused the order under review as also the grounds of review. We do not find any error apparent on the face of record or any other ground warranting interference in exercise of the review jurisdiction.

3. The review application is accordingly rejected in circulation. MA No.114/2018 seeking condonation of delay in filing the review application is also rejected.

**(Mrs. P. Gopinath)
Member (A)**

**(Justice Permod Kohli)
Chairman**

/as/